

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2844/2019

This the 14th day of October 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Priyanka Meena, Group B
Asstt. Teacher (Nursery)
d/o Ramesh Chand Meena
aged 31 years
r/o 95, Bakshiram Colony,
Motidoongri, Alwar, Rajasthan

(Mr. Namit Saxena, Advocate)

..Applicant

Versus

1. The Chairman
Delhi Subordinate Services Selection Board
FC-18, Institutional Area, Karkardooma
Delhi – 110 092
2. Govt. of NCT of Delhi
Through its Secretary
Old Secretariat, Delhi – 110 054

..Respondents

(Ms. Esha Majumdar, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

In response to an Advertisement issued by the Delhi Administration for the post of Assistant Teacher (Nursery), with Post Code No.88/17, the applicant applied for the said post. She appeared in the examination, which was conducted on 02.09.2018 and was successful therein. However, she was not selected and her name did

not appear in the list of successful candidates. This O.A is filed with a prayer to direct the respondents to select the applicant in case she has secured the cut off marks.

2. The O.A was admitted on 11.10.2019. On that day, learned counsel for the respondents has made available a copy of the rejection notice in relation to the said post, wherein the name of the applicant appeared at serial No.11 in the ST category. It was mentioned against her name, that the degree obtained by her is Higher Secondary, B.A. M.A. with B.Ed., whereas the stipulation for the post is B.Ed (Nursery). We adjourned the O.A till today, to enable the learned counsel for the applicant to clarify the position.

3. Today, we heard Mr. Namit Saxena, learned counsel for applicant and Ms. Esha Majumdar, learned counsel for respondents.

4. The applicant no doubt was successful in the written test and secured good marks. However, the non selection of the applicant is on the ground that she did not hold the B.Ed degree with Nursery. Since the applicant did not hold the required qualification, as stipulated in the advertisement, the respondents did not select her for the post.

5. In view of the above, we do not find any merit in the O.A. It is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

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